



*Civil Court and (2) all sales of Putnee Tenures without petition to Civil Court, to be valid, if no proceeding for reversal commenced, &c.*

3. *Putneedar may recover from Zemindar compensation for loss through irregular sales hereby made valid.*

An Act for amending the forms necessary for the sale of Putnee Tenures in Bengal.

Whereas by Clause 2, Section VIII. Regulation VIII. 1819, of the Bengal Code, it is provided that Zemindars shall be entitled in certain cases to apply for the sale of putnee tenures on which the right of sale for an arrear of rent is reserved, by presenting a petition to the Civil Court of the district, and a similar one to the Collector, and whereas the petition to the Civil Court has not been presented previous to many of such sales, and it is not necessary for protection of the putneedar, It is enacted as follows:

I. After the passing of this Act, it shall not be necessary for the Zemindar in any such case to present a petition to the Civil Court, but a petition to the Collector shall be sufficient.

II. All sales of putnee tenures before the passing of this Act, which were held without presenting such petition to the Civil Court, and for the reversal of which no suit was commenced before the Fourth day of April in the year 1850, shall be deemed as valid as if such petition to the Civil Court had been presented.

III. Every putneedar whose tenure shall have been sold before the passing of this Act without such petition having been presented to the Civil Court, and the sale of which is hereby declared valid, shall be entitled to recover in a suit against the Zemindar or person at whose instance the sale has been effected, or his representatives, the amount of any actual loss or damage sustained by such putneedar, by reason only of such sale having been made without the presentation of such petition to the Civil Court.